

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (CrI) No(s).5900/2012

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)
(With appln(s) for stay, permission to file additional
documents and office report)
WITH SLP(CrI) NO. 6271 of 2012
(With office report)
Date: 08/10/2012 This Petition was called on for hearing today

Mr. Ashwini Kumar, Adv.
Mr. E.C. Agrawala, Adv.

Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice with dasti service upon the unserved respondents. The litigant has to confirm dasti notice directly upon the litigant-respondent. However, they are permitted to be served through the nearest Civil Court/Trial court, where private parties are concerned and through standing counsel, where state authorities are concerned, if spare copies are filed before 20.10.2012, else list before the Hon'ble Judge in Chambers for non-prosecution. If notices are issued, list again on 6.12.2012.

Served respondents may file counter affidavit till then.

		(S.G. SHAH)
		REGISTRAR

rd